

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.75783 of 2018

(Arising out of Order-in-Appeal No.30/CE/RKL-GST/2017 dated 30.11.2017 passed by Commissioner(Apppeals),CGST, Central Excise & Customs, Bhubaneswar)

M/s HINDALCO Industries Ltd.

(Talabira-I Coal Mines, Khinda, At-Talabira, P.O.-Lapanga, Dist-Sambalpur-768212, Odisha)

Appellant

VERSUS

Commr. of CGST & Central Excise, Rourkela

Respondent

APPEARANCE

Ms.Ekta Jhunjhunwala. Advocate, Advocate, for the appellant
Mr. S.K.Jha, Authorized Representative, for the respondent

**CORAM: HON'BLE SHRI R. MURALIDHAR, MEMBER(JUDICIAL)
HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)**

FINAL ORDER NO. -76896/2025

Date of Hearing : 10.07.2025

Date of Decision : 10.07.2025

Per : R. MURALIDHAR :

The appellant has produced copies of SVLDRS-4, as proof for discharging of their liability. Accordingly, the appeal is dismissed as infructuous.

(Pronounced and dictated in the open court)

Sd/-
(Rajeev Tandon)
Member (Technical)

Sd/-
(R. Muralidhar)
Member (Judicial)

SB